



2026:AHC:25227

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 483 of 2026

Ravilas Yadav

.....Petitioner(s)

Versus

Board Of Revenue Up At Prayagraj
Allahabad And 31 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harsh Srivastava, Manish
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Hari Mohan Srivastava, learned Addl. C.S.C. for the state-respondents and Sri Bhupendra Kumar Tripathi, learned counsel for the respondent-gaon sabha.
2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.1/Board of Revenue, U.P. at Allahabad to decide the Second Appeal No.34/2003-04 (Computer Case No.AL2004142999182) (Ram Hari vs. Narendra Nath), District Ghazipur, under Section 331(4) of the U.P. Z.A. & L.R. Act, within the stipulated time.
3. Counsel for the petitioner states that the aforementioned second appeal, arising out of the proceeding under Section 229-B of the U.P. Z.A. & L.R. Act, is pending before respondent no.1 since 2003-04. He submitted that second appeal is at the final stage, as such, the Board of Revenue be directed to decide the aforementioned second appeal. He further placed the order sheet of the pending proceeding, in order to demonstrate that the case is not

proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.1 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 5, 2026

C.Prakash

(Chandra Kumar Rai,J.)